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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 100 of 1994

Date of Decision: 9. 3. 1994

Harihar Mohapatra

Applicant

Versus

Union of India & Others

Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? N.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? N.

MEMBER (ADMINISTRATIVE)

09 MAR 94

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 100 of 1994

Date of Decision: 9.3.1994

Harihar Mohapatra

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. Ganeswar Rath,
A.K. Patnaik,
Advocates

For the respondents

Mr. Ashok Mishra,
Sr. Standing Counsel
(Central)

C O R A M:

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

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JUDGMENT

MR. H. RAJENDRA PRASAD, MEMBER (ADMN) The applicant is permitted to file a copy of his representation dated 11.2.94 addressed to the Assistant Director General, P.A.O. (Admn), P.A. Wing as an additional Annexure (7) to the original application.

2. In this application Shri Harihar Mohapatra, who was promoted vide D.G. Postal Accounts Wing, Department of Posts Memo No. 2-2-03/PAGE/2492 dated 4.2.94, and transferred to the Office of the Post-master General, Howrah Region, Calcutta, submits that his personal circumstances are such that he would be ~~able neither~~ to accept the promotion nor to move out of the station of his present posting. He has, accordingly, submitted a representation to the authorities declining promotion on 11.2.94, in reply to Memo No. Admn. I/C/167/Vol-IV/712 dated 10.2.94 (Annexure-6) issued by the Deputy Director, Postal Accounts, Cuttack. Shri Ganeswar Rath,



13/3/1994



learned counsel for the applicant, categorically declares that Shri Harihar Mohapatra is not interested in accepting any promotion for all time and that he permanently declines promotion.

3. Since the applicant declines promotion permanently there is no reason or scope to make him accept any promotion against his wishes. Under the circumstances, no action need be taken to relieve the applicant from his present post, until the representation is finally disposed of by the Postal Directorate, New Delhi.

4. Thus the application is disposed of. No costs.

5. This order is passed after hearing Mr. Ganeswar Rath, learned counsel for the petitioner and Mr. Ashok Mishra, learned Senior Standing Counsel.

[Signature] MEMBER (ADMINISTRATIVE)

09 MAR 94.

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 9.3.1994/ B.K. Sahoo

